preference will be given to Indian 1 companies over foreign companies in considering industrial licence applications, subject to factors such as economy of scale, technology and pricing of products. In view of these, there is no proposal to review the classification made by the High Technology Committee. Information regarding action being taken on the representations made by foreign drug companies against the findings of High Technology Committee has already been furnished in reply to Rajya Sabha Unstarred Question- Nos. 777 and 809 on 1-3-1982.

(b) and (c). There is no instance of a bulk drug considered as involving high technology by the High Level Committee having been found later on to involve low technology. The Committee has completed its work in 1979. The las" meeting of the Committee was held in April, 1979.

Smoke Pollution caused by Indra-prastha **Power Station**

1986. SHRIMATI SAROJ KHAPARDE: DR. LOKESH CHANDRA;

Will the Minister of ENERGY be pleased to state:

- (a) the pollution level of the smoke emitted by the Indraprastha Power Station;
- (b) what measures are contemplated or have been adopted to minimise the pollution levels?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) a() and (b). There are three chimneys at I. P. Station. The level of dust emission of these chimneys as at present, varies from 0.1 to 3.6 gms/NM3.

Chimney No: 1 exhausts the flue gases of Unit 1 and the level of dust emission is within acceptable limit. Chimney No: 2 exhausts the smoke of Unit 2 & 3 while No; 3 chimney takes care of Units 4 & 5. Work on

strengthening arrd modification Electrostatic precipitators of units 2, 3 and 4 has been entrusted to M/s. UOP, an American Firm whose Engineers are presently at site and are carrying out final commissioning 'ess. Work for augmentation of Electrostatic precipitators of Unit 5 is be ng cur d out by BHEL arid the system is expected to be commissioned by September, 1982.

to Questions

Election to Assam Assembly

1987. SHRI AJIT KUMAR SHARMA: SHRI R. R. MORARKA; SHRI ROBIN KAKATI:

Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state whether any decision has since been made by Government to hold e^+ions to the Assam Assembly and also the pending elections to the Lok Sabha constituencies in Assam?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL). No, Sir. Sir.

Purchase of P.O.L. from open market

- 1988. SHRI SYED SHAHABUDDIN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state;
- (a) the particulars of purchases of POL from the open marker during 1980 and 1981 from or through private companies including the quantities, the names of suppliers, the names of local agents, if any, the CIF value of the imports;
- (b) the stockg of those categories of POL (imported during 1980 and 1981) in the country as on the 1st January, 1980, 1st January, 1981 and 1stf January, 1982; and
- (c) the quantities of those cate gories indigenously produced during 1980 and 1981?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI p SHIV SHANKAR)- (a) to